



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.94/2020/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.08.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri P.N.Lokesh,
Assistant Commissioner, Harapanahalli Sub-
division, Davanagere District - reg.

Ref:- 1) Government Order No. DPAR ~~89~~ KEV 2017
Dated 23.03.2020.

2) Nomination order No. UPLOK-2/DE.94/2020
dated 21.05.2020 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 29.07.2021 of Additional
Registrar of Enquiries-11, Karnataka Lokayukta,
Bengaluru.

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The Government by its order dated 23.03.2020 initiated the disciplinary proceedings against Sri P.N.Lokesh, Assistant Commissioner, Harapanahalli Sub-division, Davanagere District, [hereinafter referred to as Delinquent Government official, for short as 'DGO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.94/2020 dated 21.05.2020 nominated Additional Registrar of


Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The Inquiry Officer (Additional Registrar of Enquiries- 11) has submitted that, before framing the Article of Charge, the DGO filed Application No.10609/2020 before Hon'ble KAT and the Hon'ble KAT by its order dated 09.02.2021, allowed the application filed by the DGO and set aside the entrustment of enquiry against the DGO.

4. It has been found that this is not a fit case to file writ petition before Hon'ble High Court.

5. Therefore, in view of order passed by the KAT, the enquiry initiated against DGO Sri P.N.Lokesh, Assistant Commissioner, Harapanahally Sub-division, stands closed.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

**KARNATAKA LOKAYUKTA**

NO. UPLOK-2/DE/94/2020 /ARE-11

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 29/07/2021.**:: R E P O R T ::**

Sub: Departmental Enquiry against P.N.Lokesh,  
Assistant Commissioner, Hara[panahalli Sub-  
Division, Harapanahalli, Davanagere-reg.

Ref: 1. Government Order No. ಸಿಆಸುಇ 79 ಕೆಇವಿ 2017  
Bengaluru, dated 23/03/2020.  
2. Nomination Order No. UPLOK-  
2/DE/94/2020, Bengaluru, dated  
21/05/2020.

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1. The Departmental Enquiry is initiated against P.N.Lokesh, Assistant Commissioner, Hara[panahalli Sub-Division, Harapanahalli, Davanagere.
2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide order cited at reference No.2, has nominated Additional Registrar (Enquiries-11) to frame Articles of Charge and to conduct enquiry against aforesaid DGO.
3. Before framing the Articles of charge, DGO has submitted letter to this authority enclosing Interim Order of Stay of Hon'ble K.S.A.T. in Application No.10609/2020 dated

  
30/7/21

10/07/2020 granting the stay of Government Order dated 23/03/2020.

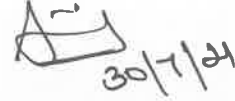
4. The DGO is Respondent No.1 in report dated 27/09/2016 under section 12(3) of Karnataka Lokayukta Act, 1984. The allegation against the DGO is that, while working as Assistant Commissioner of Harapanahalli he has allotted the house of complainant Smt. Veeramma C/o Vibhuthi Karibasaiah, 8<sup>th</sup> Ward, Kowter Oni, House No.183, Harihar Road, Asare Colony, Harapanahalli Taluk, Davanagere Dist. to another beneficiary, though the complainant was residing in the same house. The complaint <sup>was</sup> filed on 20/06/2012.
5. The DGO has challenged the Entrustment Order dated 23/03/2020, on the ground that the allotment of house was between June 2012 to September 2012, and this DGO reported as Assistant Commissioner of Harapanahalli on 30/09/2013. Prior to 30/09/2013, the DGO was serving in Mahanagara Palike, Belagavi, on promotion to the cadre of KAS (Junior Scale) and prior to his promotion, he was working as Tahasildar in Bailahongal from 08/03/2010 to 31/03/2013. The Hon'ble KSAT, Belgavi on the ground that DGO was not at all serving at the time of incident, has allowed the Application No. 10609/20 filed by DGO by order dated 09/02/2013 <sup>21</sup> and quashed the Entrustment Order dated 23/03/2020.

  
30/7/21

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6. This Additional Registrar (Enquiries)-11, had opined that the said order passed in Application No. 10609/2020 is not fit to be challenged, and Hon'ble Upalokayukta approved the same on 06/04/2021. Hon'ble Lokayukta has also approved the same on 07/04/2021, and accordingly, opinion file was closed.
7. In view of approval by Hon'ble Lokayukta and Upalokayukta, with respect to opinion file, if approved, this matter may also be permitted to be closed.

Submitted to Hon'ble Upalokayukta for kind approval, and further action in the matter.



**(SACHIN KAUSHIK R.N.)**  
I/c Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.

